

schemes like MP Local Area Development Scheme, MLA Local Area Development Scheme, Backward Regions Grant Fund (BRGF), Panchayati Raj Institutions, Multi-Sectoral Development Programme, Rural Infrastructure Development Fund (RIDF), Integrated Action Plan (IAP), Mahatama Gandhi National Rural Employment Guarantee Act (MGNREGA), Thirteenth Finance Commission, Additional Central Assistance, State Plan and other area development project for construction of AWC Buildings.

As per information received from State Government of Madhya Pradesh, 34193 AWCs buildings are sanctioned for construction under various Schemes such as RIDF-18, Thirteenth Finance Commission, BRGF, Article 275(1) of Tribal Welfare Department, IAP etc. of which construction of 22181 permanent AWC buildings have been completed.

As part of Strengthening and Restructuring of ICDS Scheme, Government has approved a provision for construction of 2 lakh Anganwadi Centre buildings @ Rs.4.50 lakh per AWC building during Twelfth Plan period for the entire country in a phased manner with cost sharing ratio of 75:25 between Centre and State other than the NE States, where it will be at 90:10. Recently, the Ministry of Rural Development has also included construction of AWCs in the list of permissible works in Schedule I under MGNREGA.

#### **Regulatory mechanism to keep check on orphanages**

2940. SHRI AAYANUR MANJUNATHA: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether any Regulatory Mechanism is in place to keep a check on Government as well as private orphanages in the country;

(b) if so, the details thereof;

(c) the number and nature of cases of child abuse reported in orphanages during the last three years and the current year; and

(d) the steps taken by the Government to ensure a respectable life for the inmates of orphanages after achieving adulthood?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) and (b) The Juvenile Justice (Care and Protection of Children) Act, 2000 [JJ Act] is the primary law to deal with the children in need of care and protection. Section 34 (3) of the JJ Act provides

for mandatory registration of all Child Care Institutions (CCIs) housing children in need of care and protection with the intent of enforcing minimum standards of care, under the Act and Rules there-under, for the services provided for children in these Homes. The JJ Act and Central Model Rules there-under provide for mechanisms for stringent monitoring of quality of services through Child Welfare Committees (CWCs) and Inspection Committees set up by the State Government at State, district and city levels. Further, the Rules provide for setting up of Children's Committees in every institution which are, *inter-alia*, also encouraged to report incidents of abuse and exploitation, if any. Besides, Rule 60 of the Model Rules framed under the JJ Act also prescribes comprehensive measures to respond in case any kind of abuse, including sexual abuse, neglect and maltreatment is noticed in the CCI.

To ensure that children in all the Homes receive the best of care, and are not subject to abuse and neglect, the Ministry of Women and Child Development has been strongly urging the State Governments/UT Administrations from time to time to identify and register all CCIs under the JJ Act and set up functional inspection committees, where not available.

(c) As per the information received from the National Commission for Protection of Child Rights (NCPCR), they have dealt with 50 cases of child rights violations involving alleged child abuse in the orphanages in the country during the last three years and in the current year (up to 30.11.2012). The nature of such cases of child abuse in the orphanages includes rape, molestation, torture and death.

(d) Under ICPS financial assistance is also provided to State Governments/UT Administrations *inter-alia* for after care services for children leaving the Homes to help sustain them during the transition from institutional to independent life. The services include housing facilities, vocational training, help to gain employment, counselling and stipend etc.

#### **Attacks on women and children**

2941. SHRI C.P. NARAYANAN: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether Government is aware that attack on women and children are on the increase in various parts of the country;

(b) whether Government realizes that the issue has cultural aspect along with a criminal one; and